



## KARNATAKA ACT NO. 04 OF 2020

# THE KARNATAKA STATE CIVIL SERVICES (REGULATION OF TRANSFER OF TEACHERS) ACT, 2020

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## STATEMENT OF OBJECTS AND REASONS

### I

**Act 04 of 2020.**-It is considered necessary to partially repeal the Karnataka Civil Services (Regulation of transfer of teachers) Act, 2007 (Karnataka Act 29 of 2007) excluding matters pertaining to PUC teachers and principals and to bring new Legislation to regulate transfer of teachers in Government Primary Schools and Secondary schools in order to ensure transparency and equitable opportunities in transfers. It also aims at ensuring availability of teachers in rural areas. The teachers working continuously in 'C' and 'B' zone schools are to be provided an opportunity to opt for a school 'A' zone.

It also provides for rationalisation of posts and redeployment process at regular intervals to provide teachers to the schools as per the prescribed pupil: teacher ratio. It is also considered necessary to streamline the process of transfer and posting of teachers, by providing options and flexibility to teachers to seek postings of their preference.

The new legislation proposes a teacher friendly approach in the matter of transfer and rationalisation of the teacher resource with all the exemptions and priorities for various categories of teachers.

The salient features of the proposed Legislation are as follows, namely:-

- (1) It intends to specify minimum period of service of three years in a school to seek transfer;
- (2) Zonal transfers to achieve rotation of teachers from across Zones with exemptions;
- (3) To provide for exemptions to teachers with benchmark Disability as defined in Rights of persons with Disabilities Act, 2016 (Central Act 49 of 2016);
- (4) To provide exemption from Zonal transfers for teachers aged 50 in case of female and 55 in case of male; and
- (5) Certain other matters connected therewith or incidental thereto.

Hence the Bill.

[L.A. Bill No. 17 of 2020, File No. Samvyashae 12 Shasana 2020]

[Entry 41 of List II of the Seventh Schedule to the Constitution of India.]

[Published in the Karnataka Gazette Extra-ordinary No. 112 in part-IV dated: 27.03.2020]



## II

**Amending Act 27 of 2021.-** The transfer pertaining to 2017, 2018 were held during the year 2019-20 in accordance with the Karnataka State Civil Services (Regulation of Transfer of Teachers) Rules, 2017. Under the said rules no exemption were provided to the teachers who have transferred in the year 2019-20 for conducting rationalisation (excess)/ compulsory transfer of teachers with specially abled child, women teachers who have completed fifty years of age, men teachers who have completed fifty five years of age, divorcee teacher having dependent child, pregnant teacher with dependent child or widower with dependent child. Hence it is considered necessary to give an opportunity to opt the place of transfer to those teachers who were working outside the taluk and in the high school cadre many of them have been deployed outside the district.

Therefore, it is considered necessary to amend the Karnataka State civil Services (Regulation of Transfer of Teachers) Act, 2020 (Karnataka Act 04 of 2020) to provide a teacher an opportunity to opt their place of transfer within the taluk or district where they were working during the year 2019-20 so as to give the benefit of posting within the taluk or district who was transferred on compulsory transfer, zonal transfer or transfer after under rationalization outside the concerned taluk or district as a onetime measure.

As the matter was urgent and both Houses of the State Legislature were not in session, the Karnataka State Civil Services (Regulation of transfer of Teachers) (Amendment) Ordinance, 2021 (Karnataka Ordinance 04 of 2021) was promulgated to achieve the above object.

This Bill seeks to replace the said Ordinance.

Hence, the Bill.

[L.A. Bill No. 34 of 2021, File No. Samvyashae 40 Shasana 2021]

[Entry 41 of List II of the Seventh Schedule to the Constitution of India.]

[Published in Karnataka Gazette Extra-ordinary No. 812 in part-IVA dated: 05.10.2021]



### III

**Amending Act 06 of 2022,-** It is considered necessary to amend the Karnataka State Civil Services (Regulation of Transfer of Teachers) Act, 2020 (Karnataka Act 04 of 2020) to,-

- (i) ensure transparency and equitable opportunities in transfers of Principals or Lecturers of Pre-University Colleges;
- (ii) ensure availability of Lectures in rural areas;
- (iii) bring rationalization of posts and redeployment process at regular intervals to maintain the standard teacher : pupil ratio, student:lecturer ratio; and
- (iv) streamline the process of transfer and posting of lecturers, by providing options and flexibility to Lecturers to seek posting of their preference.

Hence, the Bill.

[L.A. Bill No. 45 of 2021, File No. DPAL 47 Shasana 2021]

[entry 41 of List II of the Seventh Schedule to the Constitution of India]

[Published in Karnataka Gazette Extra-ordinary No. 55 in part-IVA dated: 18.01.2022]

### IV

**Amending Act 32 of 2022.-** It is considered necessary further to amend the Karnataka State Civil Services (Regulation of Transfer of Teachers) Act, 2020 (Karnataka Act 04 of 2020) to,-

- (1) re-define the words minimum period of service and order of priority.
- (2) exempt the limit prescribed under sub-section (1) of section 7 in case of mutual transfer and transfers made under special categories.
- (3) permit mutual transfer to a place outside the unit of seniority more than once in a service, subject to condition that both the teachers must have completed minimum five years of service.
- (4) make provision for the categories falling under clauses (i) to (iv) of sub-section (1) of section 10 for exemption under rationalization,



exemption under zonal transfer, priority under request transfers and priority while getting transferred back from specified post.

- (5) give priority during request transfer for the teacher with spouse working with the State or Central Government or Aided Education Institution.

Certain other amendments incidentals or consequential are also made.

Hence, the Bill.

[L.A. Bill No. 28 of 2022, File No. SAMVYASHAE 23 SHASANA 2022]

[Entry 41 of List II of the Seventh Schedule to the Constitution of India]

[Published in Karnataka Gazette Extra-ordinary No. 520 in part-IVA dated: 13.10.2022]

## V

**Amendment Act 27 of 2026:-** It is considered necessary further to amend the Karnataka State Civil Services (Regulation of Transfer of Teachers) Act, 2020 (Karnataka Act 04 of 2020) to,-

- (i) define the critical post;
- (ii) make provision for transfer by counselling to the post specified at serial number III of Schedule-I;
- (iii) specify the maximum period of service to the said posts;
- (iv) make provision to bar transfer of the incumbents of teaching posts specified in Schedule-I and clause (h) of section 2 to the non-teaching posts in the School Education and Literacy Department and in any other posts in the State Civil Services or Boards or Corporations; and
- (v) make certain other consequential amendments.

Hence, the Bill.

[L.A. Bill No. 10 of 2026, File No. SAMVYASHAE 12 SHASANA 2026]

[Entry 41 of List II of the Seventh Schedule to the Constitution of India]

[Published in Karnataka Gazette Extra-ordinary No.275 in part-IVA dated:10.04.2026]



## KARNATAKA ACT NO. 04 OF 2020

(First Published in the Karnataka Gazette Extra-ordinary on the 27<sup>th</sup> day of March, 2020)

### THE KARNATAKA STATE CIVIL SERVICES (REGULATION OF TRANSFER OF TEACHERS) ACT, 2020

(Received the assent of the Governor on the 26<sup>th</sup> day of March, 2020)

(As amended by Acts 27 of 2021, 06 of 2022, 32 of 2022 and 27 of 2026)

An Act to provide for regulation of transfer of teachers so as to ensure the availability of teachers in <sup>1</sup>[Government Primary Schools and Government High schools and Pre-University Colleges.]<sup>1</sup>

Whereas it is expedient to provide for regulation of transfer of teachers so as to ensure the availability of teachers in <sup>1</sup>[Government Primary Schools and Government High schools and Pre-University Colleges]<sup>1</sup> and for the matters connected therewith or incidental thereto;

1. Substituted by Act 06 of 2022 w.e.f. 18.01.2022.

Be it enacted by the Karnataka State Legislature in the seventy first year of the Republic of India, as follows:-

**1. Short title and commencement.-** (1) This Act may be called the Karnataka State Civil Services (Regulation of transfer of teachers) Act, 2020.

(2) It shall come into force on such date as the State Government may by <sup>1</sup>[notification]<sup>1</sup>, appoint.

1. This Act has come into force w.e.f. 27.04.2021 by Notification No. EP/5/ETR/2020 Dated: 27.04.2021  
(See the text notification at the end of the Act)

**2. Definitions.-** In this Act, unless the context otherwise requires,-

- (a) "**Appointment**" means appointment by direct recruitment, by absorption or by promotion;
- (b) "**Appointing authority**" means the authority competent to make appointment to the post of a teacher;
- (c) "**Competent authority**" means the authority competent to make orders of transfer of teachers as may be prescribed;



<sup>5</sup>[(ca) **“Critical Posts”** means and include all the teaching posts including Lecturers in Government Pre-University Colleges, in the following categories, namely:-

- (i) **Category 1:** Karnataka Public Schools, Adarsha Vidyalaya, PM SHRI schools other than Head Master or Vice-Principal;
- (ii) **Category 2:** All other schools and Government Pre-University Colleges having an enrolment exceeding 250 students or as per enrolment threshold notified by the Government from time to time other than Head Master or Vice-Principal; and
- (iii) **Category 3:** Head Master or Vice-Principal of High School or Principal in Government Pre-University Colleges under Categories 1 and 2.]<sup>5</sup>

<sup>2</sup>[<sup>4</sup>[(cb)]<sup>4</sup> **“Lecturer”** means a person appointed to a category of posts of Principal or lecturer in composite junior college or pre-university college as specified in Schedule-II;]<sup>2</sup>

<sup>3</sup>[(d) **“Minimum period of service”** means a continuous service of three years in a school or pre-university college including service rendered in a school or pre-university college from where the teacher or Lecturer has been re-deputed in the current academic year as per the provisions of clause (f) of section 2 and section 4:]<sup>3</sup>

<sup>5</sup>[Provided that, in case of transfers to the posts specified in serial number III of Schedule-I shall only be by counselling for which the minimum period of service rendered in the incumbent’s present cadre in schools / colleges shall be twelve continuous years.

Provided further that, the maximum period of service in the posts specified in serial number III of Schedule-I shall only be three years.

Provided also that, the incumbents of teaching posts specified in Schedule-I and clause (h) of section 2, shall not be transferred to the non-



teaching posts in the School Education and Literacy Department and in any other posts in the State Civil Services or Boards or Corporations.]<sup>5</sup>

<sup>3</sup>[(e) "**Order of priority**" means priority list of teachers prepared based on weighted score obtained by the teacher as per the criteria as may be prescribed, for the purpose of counseling:

Provided that, for a specified post Order of Priority means the merit list prepared as per the marks obtained in the Examination specified for such posts;]<sup>3</sup>

<sup>2</sup>[(ea) "**Pre-University College**" means Pre-University Colleges or composite junior colleges belonging to the State Government;]<sup>2</sup>

(f) "**Re-deployment**" means re-deployment of any post from a <sup>1</sup>[School or Pre-university College]<sup>1</sup> where it is excess, to any <sup>1</sup>[School or Pre-university College]<sup>1</sup> where it is deficit as per pupil-teacher ratio and other norms specified by the State Government;

(g) "**Schedule**" means the schedule appended to this Act;

(h) "**Specified posts**" means posts of Cluster resource person, Block resource person, Educational co-ordinator, Technical Assistant, Block resource co-ordinator, Assistant project Co-ordinator, Subject Inspector and Assistant Director (mid day meal); and such other posts as may be notified by the State Government in this behalf;

(i) "**Teacher**" means a person appointed to a category of posts of a teacher in a primary <sup>1</sup>[School or Pre-university College]<sup>1</sup> or a high <sup>1</sup>[School or Pre-university College]<sup>1</sup> or composite high <sup>1</sup>[School or Pre-university College]<sup>1</sup> or composite junior college or such other posts belonging to the State Civil Services as specified in the <sup>1</sup>[Schedule-I]<sup>1</sup>;

(j) "**Transfer**" means posting of a teacher from one place of working to another place of working in the same cadre;

(k) "**Unit of seniority**" means for primary <sup>1</sup>[School or Pre-university College]<sup>1</sup> teachers the Unit of Seniority is an Educational district



and for high <sup>1</sup>[School or Pre-university College]<sup>1</sup> teachers, the unit of seniority is a Revenue division <sup>2</sup>[and Principals or Lecturers working in Pre-university College or Composite Junior College unit of seniority shall be the State]<sup>2</sup>; and

(1) "**Zone**" means Zone-A, Zone-B and Zone-C as defined and prescribed by the State Government.

1. Substituted by Act 06 of 2022 w.e.f. 18.01.2022.

2. Inserted by Act 06 of 2022 w.e.f. 18.01.2022.

3. Substituted by Act 32 of 2022 w.e.f. 13.10.2022.

4. Renumbered by Act 27 of 2026 w.e.f. 10.04.2026

5. Inserted by Act 27 of 2026 w.e.f. 10.04.2026

**3. Compulsory appointment of a teacher to Zone-C.-** (1) Every appointing authority while giving first posting on initial appointment or promotion of a teacher shall ensure that vacancies in Zone-C shall be filled in the first instance. Preferably the taluks with more than twenty percent vacancies shall be filled on priority.

(2) If no vacancy is available for posting on initial appointment or promotion in Zone-C, vacancy may be created by transfer of willing teachers working in Zone-C who have completed minimum period of service to Zone-B in the order of priority and from Zone B-to Zone-A:

Provided that, posting of a teacher to Zone-C on initial appointment or promotion shall not apply to a teacher who has been appointed to a unit of seniority which does not comprise any area under Zone-C:

Provided further that, if no vacancies are available in Zone-C even after undertaking process under sub-sections (1) to (2), then a teacher may be posted to a <sup>1</sup>[School or Pre-university College]<sup>1</sup> in order of Zone-B or Zone-A:

Provided also that, if a teacher who has already served more than ten years in Zone-C continuously or fifteen years in Zone-C cumulatively, such teacher on promotion may be posted to a <sup>1</sup>[School or Pre-university College]<sup>1</sup>



in the order to Zone-B or Zone-A through counselling subject to availability of such vacancies.

<sup>2</sup>[Provided also that, the initial appointment or promotion of Principal or Lecturer shall be to a Government Pre-University College in Zone-C.]<sup>2</sup>

1. Substituted by Act 06 of 2022 w.e.f. 18.01.2022.

2. Inserted by Act 06 of 2022 w.e.f. 18.01.2022.

**4. Rationalisation of teachers.-** (1) Every alternate year the sanctioned posts and the teachers <sup>2</sup>[or lecturers]<sup>2</sup> working thereof in a <sup>1</sup>[School or Pre-university College]<sup>1</sup> shall be rationalized based on the Pupil-Teacher ratio <sup>2</sup>[or student-lecturer ratio]<sup>2</sup> fixed by the State Government from time to time.

(2) After rationalisation the excess posts of a teacher <sup>2</sup>[or lecturers]<sup>2</sup> in any <sup>1</sup>[School or Pre-university College]<sup>1</sup> shall be redeployed to any <sup>1</sup>[School or Pre-university College]<sup>1</sup> where it is deficit. The excess teachers <sup>2</sup>[or lecturers]<sup>2</sup> so determined shall be transferred through counselling based on the order of priority, subject to such other conditions as may be prescribed.

<sup>3</sup>[(3) All transfers under this process shall be to the Critical posts categorised under clause (ca) of section 2 and if no critical posts available then to other posts which may be notified by the Government.]<sup>3</sup>

1. Substituted by Act 06 of 2022 w.e.f. 18.01.2022.

2. Inserted by Act 06 of 2022 w.e.f. 18.01.2022.

3. Inserted by Act 27 of 2026 w.e.f. 10.04.2026.

**5. Zonal transfers.-** Every alternate year,-

(i) every teacher who has not served minimum ten years in Zone-C and has served more than ten years continuously in Zone-A shall be transferred to Zone-C or Zone-B subject to such conditions as may be prescribed by the State Government.

(ii) if no vacancy is available for posting of a teacher transferred under sub-clause (i) to Zone-C, vacancy may be created by transfer of willing teachers working in Zone-C or Zone-B who have completed minimum period of service to Zone-A in the order of priority.



<sup>1</sup>[<sup>2</sup>(iii) All transfers under this process shall be to the Critical posts categorised under clause (ca) of section 2 and if no critical posts available then to other posts which may be notified by the Government.]<sup>2</sup><sup>1</sup>

1. Inserted by Act 06 of 2022 w.e.f. 18.01.2022.

2. Substituted by Act 27 of 2026 w.e.f. 10.04.2026

<sup>1</sup>[<sup>2</sup>**6. Request transfer.-** A teacher or Lecturer who has served minimum period of service in a school or Pre-University College shall be offered an option to seek transfer subject to availability of critical post for transfer and such other conditions as may be prescribed:

Provided that, a teacher or Lecturer working in any of the districts of Kalyana Karnataka region, in addition to all other eligibility conditions shall also have completed a minimum of ten years of service in the region, for seeking transfer outside of Kalyana Karnataka region.]<sup>2</sup><sup>1</sup>

1. Substituted by Act 06 of 2022 w.e.f. 18.01.2022.

2. Substituted by Act 27 of 2026 w.e.f. 10.04.2026

**7. Transfer by counselling.-** (1) The transfer of teachers under sections 4, 5 and 6 shall ordinarily be done during the General transfer in the month of April and May, in a year through a process of computerized counselling conducted in such manner as may be prescribed:

Provided that, the transfer may be made even after the month of April and May in special circumstances for the reasons to be recorded in writing on direction of the State Government:

Provided further that, where no teacher has opted for a place in the process of counselling and it is required to be filled in the public interest based on the pupil-teacher ratio, the State Government may transfer any teacher to such place who has completed minimum period of service, subject to such other conditions as may be prescribed:

Provided also that, a teacher undergoing a major penalty under the Karnataka Civil Service (Classification, Control and Appeal) Rules, 1957 or facing criminal charges in Court of Law shall be transferred to any vacancy in 'Zone-C' even if he has not completed minimum period of service:



Provided also that, the total number of transfers made under sections 5 and 6 under this Act in a year, for any cadre and in any unit of seniority shall not exceed fifteen percent or such lower limit as notified by the State Government:

<sup>2</sup>[<sup>1</sup>Provided also that, the limit prescribed above shall not be applicable to the mutual transfers and transfers made under special categories as defined in clause (i) to (iv) of sub-section (1) of section 10 and transfers made to Kalyana Karnataka Region (means the 06 districts as notified under 371J), Malenadu Region (Malnadu region means to the blocks as notified in the relevant GO), Educationally Backward Blocks (EBBs) (as per Dr. Nanjundappa report or as per the prevailed Government Notification).]<sup>1</sup>]<sup>2</sup>

<sup>2</sup>[(2) The Mutual Transfer to a place within or outside the unit of seniority shall be subject to condition that both teachers must have completed minimum five years of service in the cadre; must be otherwise eligible to transfer to that zone and must have minimum five years of leftover service:

Provided that, both the teachers have completed minimum years of service in the present place as per the definition in section 2(d).

Provided further that, he shall not be eligible for protection of seniority and such other condition mentioned in section 7 if he voluntarily transfer from one unit to another unit of seniority as may be prescribed;

Provided also that, in respect of mutual transfer within previous years are not eligible for exemption under section 2 (d):

Provided also that, in case of Lecturer of Pre-University College or Composite Junior College the transfer shall be permitted not more than once in service, subject to condition that Lecturer of Pre-University College or Composite Junior College shall have completed minimum seven years of service or must be otherwise eligible to be transferred to that place and must have minimum five years of left over service.]<sup>1</sup>]<sup>2</sup>

(3) The competent authority shall ensure that as far as possible the percentage of vacancies in all the districts are distributed equally.



<sup>3</sup>[Provided that, transfers from blocks with more than 25 percent of vacancies shall not be allowed except within taluk transfer and to those teachers who have completed 10 years of service in same cadre and taluk or 15 years of total (all cadres) service in the same block (having more than 25 percent of vacancies):

Provided further that, while calculating 25 percent of vacancies, it shall include all cadres of teachers viz all primary category as per schedule for primary teachers and all secondary category as per schedule for secondary teachers.]<sup>3</sup>

1. Inserted by Act 06 of 2022 w.e.f. 18.01.2022.
2. Substituted by Act 32 of 2022 w.e.f. 13.10.2022.
3. Inserted by Act 32 of 2022 w.e.f. 13.10.2022.

**8. Transfer of teachers to specified posts.**-(1) All specified posts shall be filled only through counselling by posting of a teacher based on merit list prepared through the examination specified for such posts:

Provided that, the State Government may in its discretion, post any teacher to a specified post, who has passed the prescribed examination and has fulfilled eligibility norms.

(2) The minimum and maximum periods of posting to such posts shall be three years and five years respectively.

<sup>1</sup>[Provided that, above provision shall not be applicable to the Lecturers working in Pre-University College or Composite Junior College.]<sup>1</sup>

1. Inserted by Act 06 of 2022 w.e.f. 18.01.2022.

**9. Redressal of grievances during transfers.**- <sup>1</sup>[In case of teacher working in a Primary School or a High School or Composite High School or Composite Junior College the departmental Officer]<sup>1</sup> not below the rank of a Joint Director of Public Instruction shall be designated as the Grievance Redressal Officer to oversee all transfer process under his jurisdiction and hear any written complaints and pass orders within seven days. The appeal against the order passed by the Grievance Redressal Officer shall lie with Additional Commissioner of Public Instruction, Dharwad for Belagavi



division; Additional Commissioner of Public Instruction, Kalaburagi for Kalaburagi division and Director (Transfer Cell), Commissioner of Public Instruction office, Bengaluru in respect of Bengaluru and Mysuru Division<sup>2</sup>[and in case of Lecturer working in Pre-University College such grievances for redressal shall be made before the committee consisting of the Director, Joint Director (Administration) and the Deputy Director (Administration) of Department of Pre-University Education.]<sup>2</sup> In case of violation of any provision of the Act or the rules made there under by any officer, the same shall be reported to the concerned Disciplinary Authority.

1. Substituted by Act 06 of 2022 w.e.f. 18.01.2022.

2. Inserted by Act 06 of 2022 w.e.f. 18.01.2022.

**10. Exemptions from rationalization, zonal transfers and priority for request transfers.-** (1) The exemptions from rationalization, zonal transfers and priority for request transfers are as follows, subject to conditions specified in sub-sections (2) to (5),-

- (i) teacher or spouse or children suffering from terminal illness or serious ailments for which treatment is not available within the taluk in which teacher is working;
- (ii) teacher or spouse or children with bench mark disability as defined in clause (r) of section 2 of the Rights of persons with disabilities Act, 2016 (Central Act 49 of 2016);
- <sup>5</sup>[(ii-a) pregnant teacher or a female teacher with a child of less than five years:

Provided that, the said provision shall apply only to the general transfer of teachers undertaken in the year in which the teacher resumes to duty upon return from maternity leave.]<sup>5</sup>

- (iii) widow or widower or a divorcee teacher with dependent children; below the age of 12 years;
- (iv) teacher with spouse being a working soldier or retired or permanently disabled or deceased soldier of Indian Defence Forces or Para-Military Forces;



- (v) teacher with spouse working with the State or Central Government or aided educational institution;
- (vi) teachers above the age of fifty years in case of female teachers and fifty five years in case of male teachers; and

<sup>6</sup>[(vii) XXX]<sup>6</sup>

<sup>4</sup>[(2) The categories falling under clauses (i) to (iv) of sub-section (1) are eligible for:

- (a) Exemption under rationalization.
- (b) Exemption under zonal transfer.
- (c) Priority under request transfers.

(Priority shall be claimed only once during the service of a teacher.)

- (d) Priority while getting transferred back from specified post, to which specified post they had been transferred by successfully clearing the written examination as specified for such posts.]<sup>4</sup>

(3) The categories falling under clauses (i) to (iv) are classified as special categories. The transfers made under these categories shall not be counted under fifteen percent transfer limits <sup>3</sup>[and ten percent in case of Lecturers working in Pre-University College (working strength of concerned category of Lecturers in the relevant subject) as]<sup>3</sup> specified under section 7

(4) The categories falling under clause (vi) <sup>6</sup>[XXX]<sup>6</sup> are eligible only for exemptions under rationalization and zonal transfers.

<sup>4</sup>[(5) The teachers falling under clause (v), of sub-section (1) shall be given priority during request transfer. If the teacher is working in a different taluk from that of the spouse he is allowed to seek transfer to the vacancy available in any of the taluk of that district. If both are working in the same taluk then they are not eligible to make application under priority.]<sup>4</sup>

<sup>4</sup>[<sup>1</sup>[(6) The teachers eligible under clause (v), of sub-section (1) for request transfer or while getting transferred back from specified post to which they



had been transferred by successfully clearing the written examination as specified for such posts, will be given priority as per the order of priority. ]<sup>1</sup><sup>4</sup>

<sup>3</sup>[(7) In case of a lecturer working in Pre-University College who was transferred on compulsory transfer during the year 2018-19 shall also be provided an opportunity to opt a place of transfer within the unit of seniority as a one time measure ahead of other types of transfers subject to the availability of vacancies so as to give the benefit of posting within the unit of seniority in the transfer done immediately after the date of commencement of the Karnataka State Civil services (Regulation of Transfer to Teachers) (Second Amendment) Act, 2021 in the manner as may be prescribed.]<sup>3</sup>

1. Deemed to have been Inserted by Act 27 of 2021 w.e.f. 29.04.2021.

2. Substituted by Act 06 of 2022 w.e.f. 18.01.2022.

3. Inserted by Act 06 of 2022 w.e.f. 18.01.2022.

4. Substituted by Act 32 of 2022 w.e.f. 13.10.2022.

5. Inserted by Act 27 of 2026 w.e.f. 10.04.2026

6. Omitted by Act 27 of 2026 w.e.f. 10.04.2026

**11. Prohibition of manual counselling.-** The carrying out of transfers through manual counselling is prohibited. If transfers are done through manual counselling they shall be considered as null and void and officers who are responsible for such transfers are liable for disciplinary action.

**12. Penalties.-** If any officer or staff acts or makes an order in contravention of the provisions of this Act or the rules made thereunder, such officer or staff as the case may be, shall be liable for disciplinary action under the Karnataka Civil Services (Classification, Control and Appeal) Rules, 1957.

**13. Cognizance of offences.-**No Court shall take cognizance of any offence under this Act except on a complaint made in writing by an officer authorized by the State Government by notification published in this behalf in the Official Gazette.

**14. An Act to override other laws.-** The provisions of this Act shall have an over-riding effect on anything inconsistent therewith contained in any other law for the time being in force.



**15. Power to remove difficulties.-** If any difficulty arises in giving effect to the provisions of this Act, the State Government if it is necessary and expedient for removing the difficulty, may by order published in the official Gazette make provisions not inconsistent with the provisions of this Act:

Provided that, no such order shall be made after the expiry of a period of two years from the date of commencement of this Act.

**16. Power to amend the Schedule.-**The State Government may, by notification, add, alter or remove any of the entries specified in the Schedule.

**17. Protection of action taken in good faith.-** No suit, prosecution or other legal proceeding shall lie against any officer of the State Government for anything done in good faith or intended to be done under this Act.

**18. Power to make rules.-** (1) The State Government may by notification and after previous publication, make rules to carry out the purposes of this Act.

(2) Any rule made under this Act may be made with retrospective effect and when such a rule is made, the reasons for making the rule shall be specified in a statement to be laid before both Houses of the State Legislature and subject to any modification made under sub-section

(3) Every rule made under this Act shall have effect as if it is enacted under this Act.

(3) Every rule made or notification issued under this Act, shall be laid, as soon as may be, after it is made before each House of the State Legislature, while it is in session for a total period of thirty days, which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following both Houses agree in making any modification, in the rule or notification or decide that any rule or notification should not be made, the rule or notification shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule or notification.

**19. Transitory provisions.-** Any rule, notification, order or appointment, made or issued under the Karnataka State Civil Services (Regulation of transfer of teachers) Act, 2007 (Karnataka Act 29 of 2007) and Rules made there under or otherwise providing for or relating to any of



the matters for the furtherance of which this Act is enacted, before the date of commencement of this Act and in force on the date of commencement of this Act, to the extent they are not inconsistent with the provisions of this Act, shall continue to be in force and effective as if they are made or issued or appointed under the corresponding provisions of this Act unless and until superseded by anything done or any action taken or any rules, notification, order or appointment made under this Act.

**20. Repeal and savings.**-Except the provisions relating to transfer of Lecturer or Principal of Pre-University college, the Karnataka State Civil Services (Regulation of transfer of teachers) Act, 2007 (Karnataka Act 29 of 2007) is hereby repealed:

Provided that, such repeal shall not affect,-

- (a) anything done or any action taken under the said Act; or
- (b) the previous operation of the said Act or anything duly done or suffered thereunder; or
- (c) any right, privilege, obligation or liability acquired, accrued or incurred under the said Act; or
- (d) any penalty or punishment incurred in respect of any offence committed under the said Act:

Provided further that, the provisions of section 6 of the Karnataka General Clauses Act, 1899 (Karnataka Act III of 1899) shall be applicable in respect of repeal of the said Act.



**<sup>1</sup>[SCHEDULE-I]<sup>1</sup>  
(see section 2 and 16)**

<b>Sl. No.</b>	<b>Cadre of teachers</b>
<b>I</b>	<b>Posts in Government Primary <sup>1</sup>[School or Pre-university College]<sup>1</sup>:-</b>
1.	Head master/Head mistress in Government Higher Primary <sup>1</sup> [School or Pre-university College] <sup>1</sup>
2	Senior Headmaster/Head mistress in Model higher primary <sup>1</sup> [School or Pre-university College] <sup>1</sup> / Higher Primary <sup>1</sup> [School or Pre-university College] <sup>1</sup>
3	Primary <sup>1</sup> [School or Pre-university College] <sup>1</sup> Assistant master/mistress consisting of the following categories .- (i) Primary <sup>1</sup> [School or Pre-university College] <sup>1</sup> Teachers (for class 1 to 5) (ii) Graduate Primary Teachers (for class 6 to 8)
4	Music teacher
5	Physical education teacher
6	Drawing Teacher in Government Higher primary <sup>1</sup> [School or Pre-university College] <sup>1</sup> / Model Higher primary <sup>1</sup> [School or Pre-university College] <sup>1</sup> / any other special teachers.
<b>II)</b>	<b>Posts in Government High <sup>1</sup>[School or Pre-university College]<sup>1</sup> :</b>
1	Head Master/Head Mistress in Government High <sup>1</sup> [School or Pre-university College] <sup>1</sup> by whatever name called including Head Master/Mistress of Government Higher Secondary / Multipurpose High <sup>1</sup> [School or Pre-university College] <sup>1</sup> and Head Master/Head Mistress of Government High <sup>1</sup> [School or Pre-university College] <sup>1</sup> / Vice Principal of composite Pre-University college/ Karnataka Public <sup>1</sup> [School or Pre-university College] <sup>1</sup> / Composite High <sup>1</sup> [School or Pre-university College] <sup>1</sup> consisting of the following categories of posts
2	Secondary <sup>1</sup> [School or Pre-university College] <sup>1</sup> assistant (Grade - I)
3	Secondary <sup>1</sup> [School or Pre-university College] <sup>1</sup> assistant (Grade - II)
4	Graduate Assistant Master/Mistress in Government High <sup>1</sup> [School or Pre-university College] <sup>1</sup> , composite Pre-University college, Composite High <sup>1</sup> [School or Pre-university College] <sup>1</sup> , consisting of the following categories of posts, namely:- (i) Assistant Master Arts in Kannada, English, Urdu, Hindi, Marathi, Tamil and Telugu mediums of instruction; (ii) Assistant Master in Physical Science in Kannada, English, Urdu, Hindi, Marathi, Tamil and Telugu mediums of instruction; (iii) Assistant Master in Biological Science in Kannada, English, Urdu, Hindi, Marathi, Tamil and Telugu mediums of instruction; (iv) Language Assistant in Kannada, English, Urdu, Hindi,



	Marathi, Tamil, Telugu and Sanskrit languages.
5	Physical Education Teacher in Government High <sup>1</sup> [School or Pre-university College] <sup>1</sup> and Composite Pre-University Colleges
6	Drama Teacher
7	Dance Teacher
8	Drawing Teacher
9	Music Teacher
10	All Special Teachers

1. Substituted by Act 06 of 2022 w.e.f. 18.01.2022.

<sup>1</sup>[

<b>III</b>	<b>The Teaching posts in District Institute of Education and Training (DIET) / Teacher Training Institutes (TTI) / College of Teacher Education (CTE) / State, Division and District level Administrative Offices viz., Office of the Commissioner of School Education/ Additional Commissioner of School Education / DSERT / KSEAB / SSK / KTBS / DDPI</b>
1	Lecturer
2	Lecturer (Craft)
3	Lecturer (Physical Education)
4	Junior Program Officer
5	Assistant Director (Teaching)
6	Lecturer (Work Experience)
7	Special Inspector (Vocational Education)
8	Lecturer (Drawing)

]<sup>1</sup>

1. Inserted by Act 27 of 2026 w.e.f. 10.04.2026

**<sup>1</sup>[SCHEDULE-II**  
(see section 2 and 16)

Sl.No.	Posts in the Government Pre-University College
1.	Principal
2.	Lecturer
3.	Lecturer in Physical Education

]<sup>1</sup>

1. Inserted by Act 06 of 2022 w.e.f. 18.01.2022.



The above translation of ಕರ್ನಾಟಕ ರಾಜ್ಯ ಸಿವಿಲ್ ಸೇವೆಗಳು (ಶಿಕ್ಷಕರ ವರ್ಗಾವಣೆ ನಿಯಂತ್ರಣ) ಅಧಿನಿಯಮ, 2020 (2020ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ:04) (be published in the official Gazette under clause (3) of Article 348 of the Constitution of India.

**VAJUBHAI VALA**  
**GOVERNOR OF KARNATAKA**

By Order and in the name of  
the Governor of Karnataka,

**(K. DWARAKANATH BABU)**  
Secretary to Government  
Department of Parliamentary Affairs  
and Legislation

**ಕರ್ನಾಟಕ ಸರ್ಕಾರ**

ಸಂಖ್ಯೆ: ಇಪಿ 5 ಇಟಿಆರ್ 2020

ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಸಚಿವಾಲಯ,  
ಬಹುಮಹಡಿ ಕಟ್ಟಡ,  
ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 27-04-2021.

**ಅಧಿಸೂಚನೆ**

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಸಿವಿಲ್ ಸೇವೆಗಳು(ಶಿಕ್ಷಕರ ವರ್ಗಾವಣೆ ನಿಯಂತ್ರಣ) ಅಧಿನಿಯಮ, 2020 (2020ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ:04)ರ 1ನೇ ಪ್ರಕರಣದ (2)ನೇ ಉಪ-ಪ್ರಕರಣದಡಿ ಅಧಿಕಾರವನ್ನು ಚಲಾಯಿಸಿ, ಕರ್ನಾಟಕ ಸರ್ಕಾರವು ಈ ಮೂಲಕ ಸದರಿ ಅಧಿನಿಯಮದ ಎಲ್ಲಾ ಉಪಬಂಧಗಳು ದಿನಾಂಕ: 27.04.2021 ರಿಂದ ಜಾರಿಗೆ ಬರತಕ್ಕದ್ದೆಂದು ಗೊತ್ತುಪಡಿಸುತ್ತದೆ.

ದಿನಾಂಕ: 27.04.2021

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆದೇಶಾನುಸಾರ  
ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ,

(ಹೆಚ್.ಎಸ್. ಶಿವಕುಮಾರ್)  
ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ,  
ಶಿಕ್ಷಣ ಇಲಾಖೆ (ಪ್ರಾಥಮಿಕ ಶಿಕ್ಷಣ)



## **KARNATAKA ACT NO. 27 OF 2021**

(First Published in the Karnataka Gazette Extra-ordinary on the 5<sup>th</sup> day of October 2021)

### **THE KARNATAKA STATE CIVIL SERVICES (REGULATION OF TRANSFER OF TEACHERS) (AMENDMENT) ACT, 2021**

(Received the assent of the Governor on the 1<sup>st</sup> day of October 2021)

An Act to amend the Karnataka State Civil Services (Regulation of Transfer of Teachers) Act, 2020.

Whereas it is expedient to amend the Karnataka State Civil Services (Regulation of Transfer of Teachers) Act, 2020 (Karnataka Act 04 of 2020) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Seventy second year of the Republic of India, as follows:-

**1. Short title and commencement.-** (1) This Act may be called the Karnataka State Civil Services (Regulation of Transfer of Teachers) (Amendment) Act, 2021.

(2) It shall be deemed to have come into force with effect from 29<sup>th</sup> day of April 2021.

**2. Amendment of section 10.-** In the Karnataka State Civil Services (Regulation of Transfer of Teachers) Act, 2020 (Karnataka Act 04 of 2020), in section 10, after sub-section (5), the following shall be inserted, namely:-

“(6) In case of a teacher who was transferred on compulsory transfer, zonal transfer or under rationalisation outside the taluk in case of a primary School teacher or district in case of a high School teacher during the year 2019-20 shall also be provided an opportunity to opt a place of transfer within the taluk or district where they were working during the year 2019-20 as a onetime measure ahead of other types of transfers subject to the availability of vacancies so as to give the benefit of posting within the concerned taluk or district in the transfer done immediately after the date of commencement of the Karnataka State Civil Services (Regulation of Transfer of Teachers) (Amendment) Act, 2021 in the manner as may be prescribed.”



**3. Repeal and savings.-** (1) The Karnataka State Civil Services (Regulation of transfer of Teachers) (Amendment) Ordinance, 2021 (Karnataka Ordinance 04 of 2021) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

The above translation of ಕರ್ನಾಟಕ ರಾಜ್ಯ ಸಿವಿಲ್ ಸೇವೆಗಳು (ಶಿಕ್ಷಕರ ವರ್ಗಾವಣೆ ನಿಯಂತ್ರಣ) (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2021 (2021ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ:27) be published in the official Gazette under clause (3) of Article 348 of the constitution of India.

**THAAWARCHAND GEHLOT**  
**GOVERNOR OF KARNATAKA**

By Order and in the name of  
the Governor of Karnataka,

**G. SRIDHAR**

Secretary to Government  
Department of Parliamentary  
Affairs and Legislation

**KARNATAKA ACT NO. 06 OF 2022**

(First Published in the Karnataka Gazette Extra-ordinary on the 18<sup>th</sup> day of  
January 2022)

**THE KARNATAKA STATE CIVIL SERVICES (REGULATION OF TRANSFER OF  
TEACHERS) (SECOND AMENDMENT) ACT, 2021**

(Received the assent of the Governor on the 17<sup>th</sup> day of January 2022)

An Act further to amend the Karnataka State Civil Services (Regulation of Transfer of Teachers) Act, 2020.

Whereas it is expedient further to amend the Karnataka State Civil Services (Regulation of Transfer of Teachers) Act, 2020 (Karnataka Act 04 of 2020) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Seventy second year of the Republic of India, as follows:-



**1. Short title and commencement.-** (1) This Act may be called the Karnataka State Civil Services (Regulation of Transfer of Teachers) (Second Amendment) Act, 2021.

(2) It shall come into force at once.

**2. Amendment of long title and preamble.-**In the Karnataka State Civil Services (Regulation of Transfer of Teachers) Act, 2020 (Karnataka Act 04 of 2020)(hereinafter referred to as the Principal Act), in the long title and preamble, for the words, “Government Primary Schools and Government High Schools”, in two places where they occur the words “Government Primary Schools, Government High Schools and Pre-University Colleges” shall be substituted.

**3. Substitution of the word “School”.-** In the principal Act, for the word “School”, wherever it occurs the words “School or Pre-university College”, shall be substituted.

**4. Amendment of section 2.-** In section 2 of the principal Act,-

(i) after clause (c), the following shall be inserted, namely:-

“(ca) “Lecturer” means a person appointed to a category of posts of Principal or lecturer in composite junior college or pre-university college as specified in Schedule-II;”

(ii) after clause (e), the following shall be inserted, namely:-

“(ea) “Pre-University College” means Pre-University Colleges or composite junior colleges belonging to the State Government;”

(iii) in clause (i), for the word “Schedule”, the word and figure “Schedule-I”, shall be substituted; and

(iv) in clause (k), after the words “Revenue Division”, the words “and Principals or Lecturers working in Pre-university College or Composite Junior College unit of seniority shall be the State”, shall be inserted.

**5. Amendment of section 3.-** In section 3 of the Principal Act, in sub-section (2), after third proviso, the following shall be inserted, namely:-

“Provided also that, the initial appointment or promotion of Principal or Lecturer shall be to a Government Pre-University College in Zone-C.”

**6. Amendment of section 4.-** In section 4 of the Principal Act,-

(i) in sub-section (1),-

(a) after the words “the teachers” the words “or lecturers” shall be inserted; and

(b) after the word “ratio” the words “or student-lecturer ratio” shall be inserted.

(ii) in sub-section (2), after the word “teacher” the words “or lecturers” shall be inserted.

**7. Amendment of section 5.-** In section 5 of the Principal Act, after clause (ii), the following shall be inserted, namely:-



“(iii) Since the State is the single unit for Department of Pre-University Education, the zonal transfer is not applicable for Lecturer working in the Government Pre-University College or Composite Junior College.”

**8. Amendment of section 7.-** In section 7 of the principal Act,-

- (i) in sub-section (1), after fourth proviso, the following proviso shall be inserted, namely:-

“Provided also that, the total number of transfers made under sections 5 and 6 of this Act in a year, for Lecturers in a unit of seniority shall not exceed ten percent or such lower limit as notified by the State Government.”

- (ii) in sub-section (2), after first proviso, the following shall be inserted, namely:-

“Provided further that, in case of Lecturer of Pre-University College or Composite Junior Collage the transfer shall be permitted not more than once in service, subject to condition that Lecturer of Pre-University College or Composite Junior College shall have completed minimum seven years of service or must be otherwise eligible to be transferred to that place and must have minimum five years of left over service.”

**9. Amendment of section 8.-** In section 8 of the principal Act, after sub-section (2), the following proviso, shall be inserted, namely:-

“Provided that, above provision shall not be applicable to the Lecturers working in Pre-University College or Composite Junior College.”

**10. Amendment of section 9.-** In section 9 of the principal Act,-

- (i) for the words “The departmental Officer”, the words “In case of teacher working in a Primary School or a High School or Composite High School or Composite Junior College the departmental Officer”, shall be substituted;

(ii) after the words “Mysuru Division”, the words “and in case of Lecturer working in Pre-University College such grievances for redressal shall be made before the committee consisting of the Director, Joint Director (Administration) and the Deputy Director (Administration) of Department of Pre-University Education”, shall be inserted.”

**11. Amendment of section 10.-** In section 10 of the principal Act,-

- (i) in sub-section (3), after the words “transfer limits”, the words “and ten percent in case of Lecturers working in Pre-University College (working strength of concerned category of Lecturers in the relevant subject) as”, shall be inserted.

- (ii) after sub-section (6), the following shall be inserted, namely:-



“(7) In case of a lecturer working in Pre-University College who was transferred on compulsory transfer during the year 2018-19 shall also be provided an opportunity to opt a place of transfer within the unit of seniority as a one time measure ahead of other types of transfers subject to the availability of vacancies so as to give the benefit of posting within the unit of seniority in the transfer done immediately after the date of commencement of the Karnataka State Civil services (Regulation of Transfer to Teachers) (Second Amendment) Act, 2021 in the manner as may be prescribed.”

**12. Amendment of Schedule .-** In the schedule to the principal Act,-

(i) for the word “SCHEDULE”, the word and figure “SCHEDULE-I”, shall be substituted; and

(ii) after “SCHEDULE-I” as so re-numbered, the following SCHEDULE-II shall be inserted, namely:-

**“SCHEDULE-II**

(see section 2 and 16)

<b>Sl.No.</b>	<b>Posts in the Government Pre-University College</b>
1.	Principal
2.	Lecturer
3.	Lecturer in Physical Education

**13. Repeal and savings.-** The Karnataka State Civil Services (Regulation of transfer of teachers) Act, 2007 (Karnataka Act 29 of 2007) is hereby repealed:

Provided that, such repeal shall not affect,-

(a) anything done or any action taken under the said Act; or

(b) the previous operation of the said Act or anything duly done or suffered thereunder; or

(c) any right, privilege, obligation or liability acquired, accrued or incurred under the said Act; or

(d) any penalty or punishment incurred in respect of any offence committed under the said Act:

Provided further that, the provisions of section 6 of the Karnataka General Clauses Act, 1899 (Karnataka Act III of 1899) shall be applicable in respect of repeal of the said Act.



The above translation of ಕರ್ನಾಟಕ ರಾಜ್ಯ ಸಿವಿಲ್ ಸೇವೆಗಳು (ಶಿಕ್ಷಕರ ವರ್ಗಾವಣೆ ನಿಯಂತ್ರಣ) (ಎರಡನೇ ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2021 (2022ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ:06) be published in the official Gazette under clause (3) of Article 348 of the constitution of India.

**THAAWARCHAND GEHLOT**  
**GOVERNOR OF KARNATAKA**

By Order and in the name of  
the Governor of Karnataka,

**G. SRIDHAR**  
Secretary to Government  
Department of Parliamentary  
Affairs and Legislation

**KARNATAKA ACT NO. 32 OF 2022**

(First Published in the Karnataka Gazette Extra-ordinary on the 13<sup>th</sup> day of October 2022)

**THE KARNATAKA STATE CIVIL SERVICES (REGULATION OF TRANSFER OF TEACHERS) (AMENDMENT) ACT, 2022**

(Received the assent of the Governor on the 12<sup>th</sup> day of October 2022)

An Act further to amend the Karnataka State Civil Services (Regulation of Transfer of Teachers) Act, 2020.

Whereas it is expedient further to amend the Karnataka State Civil Services (Regulation of Transfer of Teachers) Act, 2020 (Karnataka Act 04 of 2020) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Seventy third year of the Republic of India, as follows:-

**3. Short title and commencement.-** (1) This Act may be called the Karnataka State Civil Services (Regulation of Transfer of Teachers) (Amendment) Act, 2022.

(2) It shall come into force at once.

**4. Amendment of section 2.-** In the Karnataka State Civil Services (Regulation of Transfer of Teachers) Act, 2020 (Karnataka Act 04 of 2020) (hereinafter referred to as the Principal Act), in section 2,-

(1) for clause (d), the following shall be substituted namely,-

“(d) “Minimum period of service” means a continuous service of three years in a school or pre-university college including service rendered in a school or pre-university college from where the teacher or Lecturer has been re-deputed in the current academic year as per the provisions of clause (f) of section 2 and section 4.”

(2) for clause (e), the following shall be substituted namely,-



“(e) “Order of Priority” means priority list of teachers prepared based on weighted score obtained by the teacher as per the criteria as may be prescribed, for the purpose of counseling:

Provided that, for a specified post Order of Priority means the merit list prepared as per the marks obtained in the Examination specified for such posts;”

**5. Amendment of section 7.-** In section 7 of the principal Act,-

(i) in sub-section (1), for fifth and sixth provisos the following shall be substituted namely,-

“Provided also that, the limit prescribed above shall not be applicable to the mutual transfers and transfers made under special categories as defined in clause (i) to (iv) of sub-section (1) of section 10 and transfers made to Kalyana Karnataka Region (means the 06 districts as notified under 371J), Malenadu Region (Malnadu region means to the blocks as notified in the relevant GO), Educationally Backward Blocks (EBBs) (as per Dr. Nanjundappa report or as per the prevailed Government Notification).”

(ii) for sub-section (2), the following shall be substituted namely,-

“(2) The Mutual Transfer to a place within or outside the unit of seniority shall be subject to condition that both teachers must have completed minimum five years of service in the cadre; must be otherwise eligible to transfer to that zone and must have minimum five years of leftover service:

Provided that, both the teachers have completed minimum years of service in the present place as per the definition in section 2(d).

Provided further that, he shall not be eligible for protection of seniority and such other condition mentioned in section 7 if he voluntarily transfer from one unit to another unit of seniority as may be prescribed;

Provided also that, in respect of mutual transfer within previous years are not eligible for exemption under section 2 (d):

Provided also that, in case of Lecturer of Pre-University College or Composite Junior College the transfer shall be permitted not more than once in service, subject to condition that Lecturer of Pre-University College or Composite Junior College shall have completed minimum seven years of service or must be otherwise eligible to be transferred to that place and must have minimum five years of left over service.”

(iii) after sub-section (3), the following provisos shall be inserted namely,-

“Provided that, transfers from blocks with more than 25 percent of vacancies shall not be allowed except within taluk transfer and to those teachers who have completed 10 years of service in same cadre and taluk or 15 years of total (all cadres) service in the same block (having more than 25 percent of vacancies):

Provided further that, while calculating 25 percent of vacancies, it shall include all cadres of teachers viz all primary category as per schedule for primary teachers and all secondary category as per schedule for secondary teachers.”

**6. Amendment of section 10.-** In section 10 of the principal Act,-

(1) For sub-section (2), the following shall be substituted namely,-



“(2) The categories falling under clauses (i) to (iv) of sub-section (1) are eligible for:

(e) Exemption under rationalization.

(f) Exemption under zonal transfer.

(g) Priority under request transfers.

(Priority shall be claimed only once during the service of a teacher.)

(h) Priority while getting transferred back from specified post, to which specified post they had been transferred by successfully clearing the written examination as specified for such posts.”

(2) For sub-section (5), the following shall be substituted namely,-

“(5) The teachers falling under clause (v), of sub-section (1) shall be given priority during request transfer. If the teacher is working in a different taluk from that of the spouse he is allowed to seek transfer to the vacancy available in any of the taluk of that district. If both are working in the same taluk then they are not eligible to make application under priority.”

(3) For sub-section (6), the following shall be substituted namely,-

“(6) The teachers eligible under clause (v), of sub-section (1) for request transfer or while getting transferred back from specified post to which they had been transferred by successfully clearing the written examination as specified for such posts, will be given priority as per the order of priority.”

The above translation of ಕರ್ನಾಟಕ ರಾಜ್ಯ ಸಿವಿಲ್ ಸೇವೆಗಳು (ಶಿಕ್ಷಕರ ವರ್ಗಾವಣೆ ನಿಯಂತ್ರಣ) (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2022 (2022ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ: 32) be published in the official Gazette under clause (3) of Article 348 of the constitution of India.

**THAAWARCHAND GEHLOT**  
**GOVERNOR OF KARNATAKA**

By Order and in the name of  
the Governor of Karnataka,

**G. SRIDHAR**

Secretary to Government  
Department of Parliamentary  
Affairs and Legislation



## **KARNATAKA ACT NO. 27 OF 2026**

(First Published in the Karnataka Gazette Extra-ordinary on the 10<sup>th</sup> day of April, 2026)

### **THE KARNATAKA STATE CIVIL SERVICES (REGULATION OF TRANSFER OF TEACHERS) (AMENDMENT) ACT, 2026**

(Received the assent of the Governor on the 9<sup>th</sup> day of April, 2026)

An Act further to amend the Karnataka State Civil Services (Regulation of Transfer of Teachers) Act, 2020.

Whereas it is expedient further to amend the Karnataka State Civil Services (Regulation of Transfer of Teachers) Act, 2020 (Karnataka Act 04 of 2020) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Seventy seventh year of the Republic of India, as follows:-

**1. Short title and commencement.-** (1) This Act may be called the Karnataka State Civil Services (Regulation of Transfer of Teachers) (Amendment) Act, 2026.

(2) It shall come into force at once.

**2. Amendment of section 2.-** In the Karnataka State Civil Services (Regulation of Transfer of Teachers) Act, 2020 (Karnataka Act 04 of 2020) (hereinafter referred to as the Principal Act) , -

- (i) clause (ca), shall be renumbered as (cb);
- (ii) before clause (cb), as so renumbered the following shall be inserted, namely:-

“(ca) **“Critical Posts”** means and include all the teaching posts including Lecturers in Government Pre-University Colleges, in the following categories, namely:-

**(iv) Category 1:** Karnataka Public Schools, Adarsha Vidyalaya, PM SHRI schools other than Head Master or Vice-Principal;

**(v) Category 2:** All other schools and Government Pre-University Colleges having an enrolment exceeding 250



students or as per enrolment threshold notified by the Government from time to time other than Head Master or Vice-Principal; and

**(vi) Category 3:** Head Master or Vice-Principal of High School or Principal in Government Pre-University Colleges under Categories 1 and 2.”

(iii) in clause (d), the following proviso shall be inserted at the end, namely:-

“Provided that in case of transfers to the posts specified in serial number III of Schedule-I shall only be by counselling for which the minimum period of service rendered in the incumbent’s present cadre in schools / colleges shall be twelve continuous years.

Provided further that, the maximum period of service in the posts specified in serial number III of Schedule-I shall only be three years.

Provided also that, the incumbents of teaching posts specified in Schedule-I and clause (h) of section 2, shall not be transferred to the non-teaching posts in the School Education and Literacy Department and in any other posts in the State Civil Services or Boards or Corporations.”

**3. Amendment of section 4.-** In the Principal Act, in section 4, after sub-section (2), the following shall be inserted, namely:-

“(3) All transfers under this process shall be to the Critical posts categorised under clause (ca) of section 2 and if no critical posts available then to other posts which may be notified by the Government.”

**4. Amendment of section 5.-** In the Principal Act, in section 5, for clause (iii), the following shall be substituted, namely:-

“(iii) All transfers under this process shall be to the Critical posts categorised under clause (ca) of section 2 and if no critical posts



available then to other posts which may be notified by the Government.”

**5. Substitution of section 6.-** In the Principal Act, for section 6, the following shall be substituted, namely:-

**“6. Request transfer.-** A teacher or Lecturer who has served minimum period of service in a school or Pre-University College shall be offered an option to seek transfer subject to availability of critical post for transfer and such other conditions as may be prescribed:

Provided that, a teacher or Lecturer working in any of the districts of Kalyana Karnataka region, in addition to all other eligibility conditions shall also have completed a minimum of ten years of service in the region, for seeking transfer outside of Kalyana Karnataka region.”

**6. Amendment of section 10.-** In the Principal Act, in section 10,-

(i) in sub-section (1),-

(a) after clause (ii), the following shall be inserted, namely:-

“(ii-a) pregnant teacher or a female teacher with a child of less than five years:

Provided that, the said provision shall apply only to the general transfer of teachers undertaken in the year in which the teacher resumes to duty upon return from maternity leave.”

(b) clause (vii), shall be omitted.

(ii) in sub-section (4), the word, brackets and figures “and (vii)” shall be omitted.

**7. Amendment of Schedule.-** In the Principal Act, in Schedule-I, after serial number II and the entries relating thereto, the following shall be inserted, namely:-

“

III	The Teaching posts in District Institute of
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	Education and Training (DIET) / Teacher Training Institutes (TTI) / College of Teacher Education (CTE) / State, Division and District level Administrative Offices viz., Office of the Commissioner of School Education/ Additional Commissioner of School Education / DSERT / KSEAB / SSK / KTBS / DDPI
1	Lecturer
2	Lecturer (Craft)
3	Lecturer (Physical Education)
4	Junior Program Officer
5	Assistant Director (Teaching)
6	Lecturer (Work Experience)
7	Special Inspector (Vocational Education)
8	Lecturer (Drawing)

”

The above translation of ಕರ್ನಾಟಕ ರಾಜ್ಯ ಸಿವಿಲ್ ಸೇವೆಗಳು (ಶಿಕ್ಷಕರ ವರ್ಗಾವಣೆ ನಿಯಂತ್ರಣ) (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2026 (2026ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ:27) be Published in official Gazette under clause (3) of Article 348 of the Constitution of India.

**THAAWARCHAND GEHLOT**  
**GOVERNOR OF KARNATAKA**

By Order and in the name of  
the Governor of Karnataka,

**G. SRIDHAR**

Secretary to Government  
Department of Parliamentary  
Affairs and Legislation